

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 131 of 2013

Dated : 19th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Vianney Enterprises

..... Appellant(s)

Versus

**Kerala State Electricity Regulatory
Commission & Anr.**

..... Respondent(s)

**Counsel for the Appellant(s) : Mr. Sumeet Lall
Mr. U. Banerjee**

**Counsel for the Respondent(s) : Mr. Ramesh Babu for R.1
Mr. M.T. George for R.2**

ORDER

The learned counsel for the Respondent seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 30.09.2013 after serving copy on the other side.

Post the matter for hearing on **07.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson